

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2348
ANSWERED ON 19.12.2025

CRIMES REPORTED IN RAILWAYS

2348 DR. V. SIVADASAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the State-wise, year-wise number of crimes reported on railway premises and onboard trains during the last five years, including theft, robbery, assault, sexual offences, vandalism and other offences recorded by RPF/GRP;
- (b) the number of persons injured or affected in these incidents, year-wise; and
- (c) the total amount of compensation provided to victims during this period year-wise and State-wise?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (c) : ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India and, therefore, State Governments are responsible for prevention, detection, registration and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area and passengers and for matters connected therewith.

The numbers of incidents reported of crime against passengers in Railways are published state-wise by National Crime Records Bureau (NCRB).

Accident victims are paid ex-gratia relief soon after an accident or untoward incident. Total amount of ex-gratia paid by the Railways to the next of kin of deceased and injured individuals in incidents of attack on passengers during the period 2020-21 to 2025-26 (till Nov. 2025) is Rs. 38.79 Lakhs.

Compensation for death and injury of railway passengers in train accidents and untoward incidents, as defined under Section 124 and Section 124-A (read with Section 123, of the Railways Act, 1989), is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes off the cases after following the due judicial process. Railway Administration pays compensation when a decree is awarded by Hon'ble RCT in favour of the claimant and Railways decide to implement the decree. Compensation amount is over and above the ex-gratia amount.

Total amount of compensation paid by the Railways to the next of kin of deceased and injured individuals in incidents of attack on passengers during the period 2020-21 to 2025-26 (till Nov. 2025) is Rs. 52.23 Lakhs. The amount of compensation paid in a year need not necessarily relate to the accidents/casualties in that year alone. The amount paid in a year depends on the number of cases finalised by Railway Claims Tribunals (RCTs) or other Courts of Law in a particular year irrespective of the year(s) in which the accidents/untoward incidents they pertain to, have occurred.
